**Online Portal for uploading Monthly information relating to pendency of identified & designated Special Court/s and established Special Court dealing with Criminal cases involving Mps/MLAs in the State of Maharashtra and Goa, Dadra and Nagar Haveli**

| Sr. No. | Name of the District | No. of Courts | Criminal | | | | | |
|---|---|---|---|---|---|---|---|---|
| | | | Opening Balance as on 01.08.26 | Institution | | Disposal | | Pendency as on 31.08.26 |
| | | | | Actual | Traf | By Jud/ O. W | Traf | |
| **Aurangabad Region** | | | | | | | | |
| 1 | Ahmednagar | 8 | 17 | 0 | 1 | 0 | 1 | 17 |
| 2 | Aurangabad | 15 | 30 | 0 | 11 | 1 | 1 | 39 |
| 3 | Beed | 13 | 14 | 0 | 0 | 1 | 0 | 13 |
| 4 | Dhule | 2 | 20 | 0 | 0 | 0 | 0 | 20 |
| 5 | Hingoli | 2 | 4 | 0 | 0 | 0 | 0 | 4 |
| 6 | Jalgaon | 6 | 9 | 0 | 0 | 0 | 0 | 9 |
| 7 | Jalna | 2 | 0 | 0 | 0 | 0 | 0 | 0 |
| 8 | Latur | 1 | 0 | 0 | 0 | 0 | 0 | 0 |
| 9 | Nanded | 5 | 1 | 0 | 0 | 0 | 0 | 1 |
| 10 | Nandurbar | 6 | 7 | 0 | 0 | 0 | 0 | 7 |
| 11 | Osmanabad | 2 | 2 | 0 | 0 | 0 | 0 | 2 |
| 12 | Parbhani | 7 | 13 | 0 | 0 | 4 | 0 | 9 |
| **Total** | | **69** | **117** | **0** | **12** | **6** | **2** | **121** |
| **Nagpur Region** | | | | | | | | |
| 1 | Akola | 2 | 6 | 0 | 0 | 0 | 0 | 6 |
| 2 | Amravati | 10 | 7 | 0 | 0 | 0 | 0 | 7 |
| 3 | Bhandara | 2 | 5 | 1 | 0 | 0 | 0 | 6 |
| 4 | Buldhana | 2 | 6 | 0 | 0 | 1 | 0 | 5 |
| 5 | Chandrapur | 1 | 4 | 0 | 0 | 0 | 0 | 4 |
| 6 | Gadchiroli | 2 | 1 | 0 | 0 | 0 | 0 | 1 |
| 7 | Gondia | 2 | 0 | 0 | 0 | 0 | 0 | 0 |
| 8 | Nagpur | 4 | 10 | 0 | 0 | 1 | 1 | 8 |
| 9 | Wardha | 5 | 2 | 0 | 0 | 0 | 0 | 2 |
| 10 | Washim | 5 | 2 | 0 | 0 | 0 | 0 | 2 |
| 11 | Yavatmal | 5 | 5 | 0 | 0 | 1 | 0 | 4 |
| **Total** | | **40** | **48** | **1** | **0** | **3** | **1** | **45** |
| **Bombay Region** | | | | | | | | |
| 1 | Kolhapur | 7 | 3 | 0 | 0 | 0 | 0 | 3 |
| 2 | Nashik | 7 | 21 | 1 | 0 | 2 | 0 | 20 |
| 3 | Pune | 10 | 25 | 0 | 0 | 4 | 0 | 21 |
| 4 | Raigad-Alibag | 2 | 3 | 0 | 0 | 0 | 0 | 3 |
| 5 | Ratnagiri | 7 | 3 | 0 | 0 | 0 | 0 | 3 |
| 6 | Sangli | 9 | 9 | 0 | 0 | 0 | 0 | 9 |
| 7 | Satara | 3 | 6 | 0 | 0 | 0 | 0 | 6 |
| 8 | Sindhudurg at Oros | 5 | 2 | 1 | 0 | 1 | 0 | 2 |
| 9 | Solapur | 14 | 42 | 0 | 1 | 1 | 1 | 41 |
| 10 | Thane | 22 | 45 | 0 | 0 | 0 | 0 | 45 |
| 11 | City Civil and Sessions Court | 1 | 27 | 0 | 0 | 2 | 0 | 25 |
| 12 | Chief Judicial Magistrate, Mumbai | 2 | 17 | 0 | 0 | 0 | 0 | 17 |
| | Chief Judicial Magistrate, Mumbai (Special Court) | 1 | 9 | 1 | 0 | 0 | 0 | 10 |
| **Total** | | **90** | **212** | **3** | **1** | **10** | **1** | **205** |
| **Goa** | | | | | | | | |
| **North Goa** | | | | | | | | |
| 1 | Panji | 1 | 3 | 0 | 0 | 0 | 0 | 3 |
| 2 | Mapuca | 2 | 3 | 1 | 0 | 0 | 0 | 4 |
| **South Goa** | | | | | | | | |
| 1 | Madgaon (Margao) | 2 | 14 | 0 | 0 | 2 | 0 | 12 |
| **Total** | | **5** | **20** | **1** | **0** | **2** | **0** | **19** |
| **U.T. of Daman and Dadra & Nagar Haveli** | | | | | | | | |
| 1 | Diu | 1 | 1 | 0 | 0 | 0 | 0 | 1 |
| 2 | Daman | 3 | 6 | 2 | 0 | 0 | 1 | 7 |
| 3 | Silvassa | 1 | 1 | 0 | 0 | 0 | 0 | 1 |
| **Total** | | **5** | **8** | **2** | **0** | **0** | **1** | **9** |
| **Grand Total** | | **209** | **405** | **7** | **13** | **21** | **5** | **399** |

**Registrar**
**(Inspection – I)**

# District wise information about pending Criminal Cases against MPs/MLAs in the State of Maharashtra, Goa and Union Territories of Diu, Daman and Dadra & Nagar Haveli at Silvassa as on 31.08.2026

**Aurangabad Region**

**1. Ahmednagar**

| Sr. No. | Name of District / Taluka | Name of the Court | Name of Subject Cases Pending | | Year of Filing | Stage of Proceedings. |
|---|---|---|---|---|---|---|
| | | | Case No. | Sections | | |
| 1 | Ahmednagar | Principal District & Sessions Judge | Spl. Case No. 312/2024 | 376(2),(N),418,328, 354,506 of IPC 14(1) of POCSO | 2024 | Awaiting Muddemal |
| 2 | | DJ-5 & ASJ, Ahmednagar | Criminal Revision No.50/2025 | BNSS ACT U/S 438 | 2025 | Argument |
| 3 | | Ad-hoc DJ-2 & ASJ, Ahmednagar | Session Case No.162/2022 | U/s 353, 332, 336, 337, 452,143,147, 148, 149, 152, 427, 323, 506, 114, 117, 225, 109 of IPC U/s 3,7 of M.P.D.P. Act & U/s 3 of PDPP Act. | 03-06-22 | P.W.1 Complainant under cross examination |
| 4 | | 9th Jt. CJSD, & Addl. CJM, Ahmednagar | S.C.C. No.3909/2026 | 138 N.I. Act. | 2026 | Evidence |
| 5 | | | S.C.C. No.4560/2026 (Old No. 1044/2013) | 138 N.I. Act. | 2026 | Evidence |
| 6 | | | S.C.C. No.4561/2026 (Old No. 1082/2013) | 138 N.I. Act. | 2026 | Evidence |
| 7 | | | S.C.C. No. 4562 (old No. 166/2014) | 138 N.I. Act. | 2026 | Evidence |
| 8 | | | S.C.C. No.4563 (old No.168/2014) | 138 N.I. Act. | 2026 | Evidence |
| 9 | | | S.C.C. No.4571/2026 (Old No.567/2025) | BNS 296, 352 | 2026 | Part Heard Evidence |
| 10 | | | R.C.C. No.416/2026 (Old No. 260/2023) | 295-A,504,506,34 of IPC | 2026 | Part Heard Evidence |
| 11 | | | R.C.C. No. 1126/2023 | 143, 147 ,148, 149, 336, 427, 324 of IPC and 37(1) (3), 135 of Bombay Police Act | 2023 | Awaiting Summons Report |

| | | | | | | |
|---|---|---|---|---|---|---|
| 12 | Ahmednagar | Jt. CJJD & JMFC, Newasa | S.C.C. No. 1122/2025 | U/s 341, 143, 149 of IPC and 37(1) (3), 135 of Maharashtra Police Act | 2025 | Evidence |
| 13 | | | S.C.C. No. 37/2016 | u/s 138 of Negotiable Instrument Act | 2014 | NBW Ready |
| 14 | | | S.C.C. No. 38/2016 | u/s 138 of Negotiable Instrument Act | 2014 | NBW Ready |
| 15 | | | O.M.A. No.163/2025 | U/s 175(3) of BNS | 2025 | Argument on Exhibit unready |
| 16 | | 2nd Jt. CJJD & JMFC, Newasa | O.M.A. No.150/2025 | 171, 316(2), 318(4), 3(5), 111 of BNSS | 2025 | Report Awaiting |
| 17 | | 2nd Jt. CJJD & JMFC, Shrigonda | S.C.C. No.263/2024 | IPC 341 & Mumbai Police Act 37(1) (3) | 2024 | Awaiting Summons |

| 2. Aurangabad | | | | | | |
|---|---|---|---|---|---|---|
| Sr. No. | Name of District / Taluka | Name of the Court | Name of Subject Cases Pending | | Year of Filing | Stage of Proceedings. |
| | | | Case No. | Sections | | |
| 1 | Aurangabad | District Judge-06 & Additional Sessions Judge | Spl. Case 639/2025 | 3(1)(r) SC/ST Prevention Act-1989 | 29-09-2025 | Argument on Exh.____Unready |
| 2 | | | Spl. Case 612/2024 | 406, 409, 420, 465, 467, 468, 471, 477-A, 120B, 34 IPC, 3, 4 MPID | '06-12-2025 | Argument on Exh. 59 – 76 and Say on Exh. 126 (Dischage Appli.) |
| 3 | | | Spl. Case 57/2025 | 115 (2), 194(2), BNS 3(1) (r) (s) S.C. S.T. Act | '24-01-2025 | Argument on Exh.____Unready/ Hearing on discharge application |
| 4 | | | Cri. Rev. 58/2026 | Bharatiya Nyaya Sanhita 438 | 09-02-2026 | Hearing/ No say order |
| 5 | | | Cri. Revision 83/2026 | Bharatiya Nagarik Suraksha Sanhita 438 | 17-03-2026 | Hearing/ Say of respondent |
| 6 | | | Sessions Case 197/2026 | INDIAN PENAL CODE 353,341,188, 109,143,147,149 Maharashtra Police Act135 | 20-06-2026 | N.B.W._Unready |
| 7 | | | Spl. Case 458/2023 | INDIAN PENAL CODE 406, 420, 465, 467, 468, 471, 120-B Maharashtra Protection of Interest of Depositors (in Financial Establishments) Act3 | 30-10-2023 | Evidence |
| 8 | | | Spl. Case 459/2023 | INDIAN PENAL CODE 406, 418, 420, 465, 468, 471, 107, 109, 114, 120-B, 504, 506, 34 Maharashtra Protection of Interest of Depositors (in Financial Establishments) Act3, 4 | 30-10-2023 | Evidence |
| 9 | | | Spl. Case 460/2023 | INDIAN PENAL CODE 420, 406, 34 Maharashtra Protection of Interest of Depositors (in Financial Establishments) Act3,4 | 30-10-2023 | Evidence |

| | | | | | | |
|---|---|---|---|---|---|---|
| 10 | Aurangabad | District Judge-06 & Additional Sessions Judge | Spl. Case 465/2023 | INDIAN PENAL CODE 107,109,114,120B, 406,409,420,465,467, 468,471,201,34 Maharashtra Protection of Interest of Depositors (in Financial Establishments) Act3,4 The Banning of Unregulated Deposit Schemes Act, 2019 3,4,5,6 | 02-11-2023 | Evidence |
| 11 | | | Spl. Case 466/2023 | INDIAN PENAL CODE 107,109,114,120B, 406,409,420,465,467, 468,471,201,34 Maharashtra Protection of Interest of Depositors (in Financial Establishments) Act3,4 The Banning of Unregulated Deposit Schemes Act, 20193,4,5,6 The Companies Act 195636,73,74,75,447 | 02-11-2023 | Evidence |
| 12 | | | Spl. Case 468/2023 | INDIAN PENAL CODE406,420,465, 468,471,107,109,114, 120 Maharashtra Protection of Interest of Depositors (in Financial Establishments) Act | 02-11-2023 | Evidence |
| 13 | | | Spl. Case 534/2023 | INDIAN PENAL CODE 406,409,420, 120-B, 34 Maharashtra Protection of Interest of Depositors (in Financial Establishments) Act3,4 | 14-12-2023 | Evidence |
| 14 | | | Maha P.I.D.1999 No./ 6/2018 | INDIAN PENAL CODE 406,420,465,467,467, 468,471,107,109,114, 120B, Maharashtra Protection of Interest of Depositors (in Financial Establishments) Act3,4 Prize Chits and Money Circulation Scheme (Banning) Act4,5,6 | 26-10-2018 | Evidence part heard |
| 15 | | | Cri.M.A.No. 20/2022 | CODE OF CRIMINAL PROCEDURE 451 | --- | Compliance |

| | | | | | | |
|---|---|---|---|---|---|---|
| 16 | Aurangabad | 3rd Civil Judge, Senior Division & Additional Chief Judicial Magistrate, Aurangabad. | S.C.C./ 4350/2024 | 135 Bombay Police Act | 03-07-2024 | Evidence Part Heard |
| 17 | | | S.C.C./ 4351/2024 | 135 Maharashtra Police Act | 03-07-2025 | N.B.W._Unready/ Awaiting Summons |
| 18 | | | Cri. M.A./762/2024 Is registered as a RCC-482/2025 | 295(A) | 20-03-2024 | Awaiting Summons |
| 19 | | | S.C.C. 15467/2024 | 135 Maharashtra Police Act 143,149,341,188 | 10-09-2024 | B.W._Unready/ Plea / Particulars |
| 20 | | | S.C.C. 1179/2025 | 135 Maharashtra Police Act 143,149,341,188 | 16.01.2025 | Evidence Part Heard |
| 21 | | | S.C.C. 10157/2025 | 356(1),(2),(3) Bharatiya Nyaya Sanhita | 17.06.2025 | Order on Exh |
| 22 | | | R.C.C.370/2020 | 143, 149, 269, 270 IPC 135 Maharashtra Police Act and 2, 15 Environment (Protection) Act. | 13-02-2020 | NBW/ Evidence Part Heard |
| 23 | | | RCC 1455/2023 | 143, 427, 135 Maharashtra Police Act | 10-08-2023 | Evidence Part Heard |
| 24 | | | S.C.C. 12549/2025 | BNS 37(1) (c), 37(3) 135 Bombay Police Act. | 29.07.2025 | Evidence Part Heard |
| 25 | | | S.C.C. 1450/2023 | INDIAN PENAL CODE 269,270,34DISASTER MANAGEMENT ACT51(B) Maharashtra Police Act135 | 09-02-2023 | Appearance/ Plea / Particulars |
| 26 | | | Cri.M.A.No. 3378/2025 | BNS 356 | --- | Order on Exh |
| 27 | | | PWDVA No.177/2020 | Domestic Violence Act, 2005 | --- | Defence Evidence |
| 28 | | | Criminal M.A. 1143/2026 | Bharatiya Nagarik Suraksha Sanhita175(3) Bharatiya Nyaya Sanhita 318,336(1), 340,227,229,236,246 | 30-03-2026 | First Order |
| 29 | | | RCC 1479/2021 | INDIAN PENAL CODE 143, 147, 186, 188, 427 | -- | Filing of Surety |

| | | | | | | |
|---|---|---|---|---|---|---|
| 30 | Ta. Gangapur, Dist. Aurangabad | District Judge-01, Gangapur. | Spl Case ACB No. 18/2012 registered as Spl. Case ACB No. 34/2025 | 420, 465, 468, 471, 120(B), 34 IPC & 13-1-D Prevention of Corruption Act. | 30-12-02 | Evidence Part Heard |
| 31 | Ta. Sillod Dist. Aurangabad | Jt. CJJD & JMFC, Sillod, Dist. Aurangabad | R.C.C. 28/2018 | 143, 147, 149, 323, 352, 447, 504, 506 IPC & 135 MPC Act | 19-01-18 | Evidence |
| 32 | | | S.C.C. 84/2018 | 295(a) IPC | 19-01-18 | Arguments |
| 33 | | | Cri. M.A. 581/2021 Case type is converted as R.C.C. No. 43/2023 Is converted in S.C.C. 461/2023 | 200 IPC 199, 200, 420, 34, 125 A | 11-11-21 | Evidence Part Heard |
| 34 | Ta. Paithan, District Aurangabad | DJ-1, Paithan, Dist. Aurangabad | S.C. 341/2025 | 353,341,343,504 of IPC & Bombay Police Act 135 | 24-11-06 | Evidence |
| 35 | Ta. Kannad, Dist. Aurangabad | Jt. CJJD & JMFC Ta. Kannad, Dist. Aurangabad | S.C.C. 700/2023 | 143, 188, 283, 341 IPC & 135 Maharashtra Police Act | 19-08-23 | Evidence Part Heard |
| 36 | | | S.C.C. 1172/2023 | 143, 188, 341 IPC & 135 Maharashtra Police Act | 29.12.2023 | Evidence part heard |
| 37 | | | SCC NO. 616/2015 | U/Sec 188,135 | 27-09-14 | Evidence |
| 38 | | | RCC 134/2021 | 143, 341, 109, 188, 269, 270 of IPC 51 B Disaster Management Act | 26-07-21 | Hearing |
| 39 | Ta. Vaijapur, Dist. Aurangabad | 2nd Jt. CJSD, Vaijapur, Dist. Aurangabad | RCC 118/2022 | 143, 147, 149, 354, 354A, 323, 504, 506 of IPC | 11-04-22 | Argument on Exh.____Ready |

| 3. Beed | | | | | | |
|---|---|---|---|---|---|---|
| Sr. No. | Name of District / Taluka | Name of the Court | Name of Subject Cases Pending | | Year of Filing | Stage of Proceedings. |
| | | | Case No. | Sections | | |
| 1 | Beed | District Judge-2 & ASJ, Beed | Spl. ACB 02/2018 | 420, 406, 409 IPC & 146b, 147b of Co-opp Act 13(1) (C) (D) 13 (2) of ACB Act | 2018 | Argument on Exhibit |
| 2 | | | Spl. ACB 10/2018 | 420, 406, 409, 418, 120b, 411, 409, 34 IPC & 13(1)(c) (D),13(2) of ACB Act & Sec. 3 of MPID Act. | 2018 | Argument on Exhibit |
| 3 | | | Spl. ACB 04/2018 | 420, 406, 409, 467, 468, 34 IPC & 13(1) (c)(D),13(2) of ACB Act & 3 of MPID Act. | 2018 | Argument on Exhibit |
| 4 | | | Spl. ACB 16/2018 | 420, 409, 418, 468, 471, 34 IPC & 13(1) (c)(D),13(2) of ACB Act & 3 of MPID Act. | 2018 | Argument on Exhibit |
| 5 | | | Spl. ACB 05/2018 | 420, 409, 418, 120b, 411, 101, 34 IPC & 13(1)(c)(D), 13(2) of ACB Act & 3 of MPID Act. | 2018 | Order on Exhibit |
| 6 | | | Sessions Case 80/2020 | U/sec. 353 IPC | 2020 | Evidence Part Heard |
| 7 | | | Spl. ACB 03/2018 | 420, 409, 406, 34 IPC & 146(B), 147(B) Maharashtra Co-operative Act | 2018 | Evidence Part Heard |
| 8 | Ambajogai (Taluka ) | District Judge-1, Ambajogai. | Spl. ACB 08/2018 | 420, 406, 409, 418, 34 of IPC & 3(1), 13(2) of the Prevention of Corruption Act. | 2018 | NBW _Ready Matter is stayed by H.C. Aurangabad in Cri. Revision No.118/2023 |
| 9 | | Jt. CJSD & Addl. CJM, Ambajogai | RCC No. 281/2018 | 465, 468, 471, 419, 420, 34 IPC | 2018 | Stayed by Hon'ble High Court |
| 10 | Majalgaon ( Taluka ) | DJ-1, Majalgaon | S.C.No. 06/2025 | 307, 326, 324, 147, 148, 149, 120(B), IPC | 2025 | Charge |
| 11 | Kaij ( Taluka) | CJJD & JMFC, Kaij | Regular Cri. Case No 186/2014 | 3(3) Sugar Control order 1966 & 3, 10 of E.C. Act | 2014 | Stayed by Hon'ble High Court |
| 12 | Ashti ( Taluka) | CJJD & JMFC, Ashti | Regular Cri. Case No 141/2022 | 143, 147, 148, 149, 427, 448, 504, 506 IPC | 2022 | Hearing before charge |
| 13 | Patoda (Taluka) | CJJD & JMFC, Patoda | SC No 185/2022 | 188,269,270 IPC & 51-B, D.M.A. | 2022 | Argument on Exhibit_Unready |

| 4. Dhule | | | | | | |
|---|---|---|---|---|---|---|
| Sr. No. | Name of District / Taluka | Name of the Court | Name of Subject Cases Pending | | Year of Filing | Stage of Proceedings. |
| | | | Case No. | Sections | | |
| 1 | Dhule | District Judge-5 & Addl. Sessions Judge, Dhule | Special Case No.44/19 Merged in (Spl. Case No. 114/2019) | ACB 13(1)(c) 13(1)(c/d) 406, 420, 464, 465, 468 of IPC | 2019 | Report |
| 2 | | | S.C.No. 216/22 | 353, 143, IPC | 2008 | N.B.W. |
| 3 | | | S.C.No. 50/2025 | 353,332,337,143, 147,148,149 of IPC, Maharashtra Police Act 37(1)(3)/135, Disaster Management ACT 53 | 2025 | Evidence Part Heard |
| 4 | | | Session Case No. 144/2023 | 353, 143, 447, 427, 506 of IPC with Section 3 read with 4 of the Maharashtra Prevention of Defacement of Property Act with Sec.37(1)(3) punishable with under Section 135 of the Maharashtra Police Act | 2023 | Filing of say on Exh. (Transferred) from the Court of the District Judge -5, 25/09/25 |
| 5 | Dhule | 2nd Jt. CJJD & JMFC Dhule | R.C.C. No. 845/2010 | U/s 143, 147, 148, 552 of IPC | 2010 | Steps Unready |
| 6 | | | Cri. M.A. 492/2023 | 341, 406, 409, 420, 467, 468, 120(B) of IPC | 2023 | Argument on Exh___ |
| 7 | | | S.T.C.C. No. 1348/2023 | 153B, (C), 500, 502(2) of IPC | 2023 | Awaiting Summons |
| 8 | | | R.C.C. No. 250/2024 | 420, 468, 471, 447, 120b, 34 | 2024 | Stayed |
| 9 | | | S.T.C.C. No. 3307/2023 | 341,143,147,188, IPC | 2023 | B.W. Unready |
| 10 | | | Cri. M.A. 47/2024 | 406,409,420,467, 468,471,120(B), 34 IPC | 2024 | Argument on Exhibit_Unready |
| 11 | | | S.T.C.C. No.1574/2025 | 356 BNS | 2025 | Filing of say on Exh. Unready |
| 12 | | | R.C.C. No. 521/2025 | 120(B), 419,420,467,468, 471,477,34 | 2025 | Evidence Part Heard |
| 13 | | | RCC No. 1302/2025 (Old No. S.T.C.C. No.1170/2025) | 447,143,504,506 IPC | 2025 | Evidence Part Heard |
| 14 | | | S.T.C.C. No.1171/2025 | 294 IPC Maha. Police 1956 37(1)(3) | 2025 | Evidence Part Heard |
| 15 | | | R.C.C. No. 421/2025 | Indian Penal Code 394, 500 Information Technology Act 67 | 2025 | Hearing |
| 16 | | | SCC No. 511/2022 | IPC 143, 147, 149, 504, 506 Maha. Police Act 37(1), 135 | 2022 | Evidence Part Heard |

| | | | | | | |
|---|---|---|---|---|---|---|
| 17 | Dhule | 2nd Jt. CJJD & JMFC Dhule | SCC No. 3033/2023 | Maharashtra Police Act 37(1), 135, 119 | 2023 | Awaiting Notice |
| 18 | | | SCC No. 2179/2022 | IPC 188, 143, 447 Maharashtra Police Act 37(1), 135 | 2022 | Awaiting Summons |
| 19 | | | SCC No.218/2023 | Bombay Police Act 37 (1)(3), 135 | 2023 | Awaiting Summons |
| 20 | | | RCC No. 491/2026 | 409, 420, 465, 467, 471, 120B | 2026 | Awaiting Summons |

**5. Hingoli**

| Sr. No. | Name of District / Taluka | Name of the Court | Name of Subject Cases Pending | | Year of Filing | Stage of Proceedings. |
|---|---|---|---|---|---|---|
| | | | Case No. | Sections | | |
| 1 | Hingoli | Principal District Judge, Hingoli | Session Case No. 79/19 | 353,332,141,143, 147,149,225,294, 506 IPC | 2019 | Case is posted for Evidence (PH) |
| 2 | Basmat | Jt. CJJD, Basmat | Cri. M.A. 404/25 | 135 BP ACT | 2025 | Awaiting for I.O. Argument and Notice |
| 3 | | | SCC No. 314/2026 | 223 IPC | 2026 | Summons to Accused |
| 4 | | | SCC No. 465/2026 | 223 IPC | 2026 | Summons to Accused |

**6. Jalgaon**

| Sr. No. | Name of District / Taluka | Name of the Court | Name of Subject Cases Pending | | Year of Filing | Stage of Proceedings. |
|---|---|---|---|---|---|---|
| | | | Case No. | Sections | | |
| 1 | Jalgaon | Jt C.J.J.D. & J.M.F.C., Jalgaon | RCC 201/2018 | Indian Penal Code 109, 120b, 204, 203, 205, 212, 409, 415, 416, 420, 425, 468, 471, 475, 477, 34 | 2018 | Report |
| 2 | Bhusawal | District Judge-2 & Addl. Sessions Judge, Bhusawal | Session case No.24/23 | 353, 504, 506 of I.P.C. | 2023 | Evidence Part Heard |
| 3 | | 3rd Jt. C.J.J.D. & J.M.F.C., Bhusawal | RCC 156/17 | 324, 427 of IPC | 2017 | Evidence |
| 4 | | | SCC 1165/20 | 188, 269 Disaster Management Act, 2005, 51 (b), B.P.Act 1951 u/s.37(1)(3) of 135 | 2020 | Awaiting Summons |
| 5 | | | RCC 174/2024 | Indian Penal Code 153(A), 295(A), 188, 34 | 2024 | Awaiting Summons |
| 6 | Yawal | C.J.J.D. & J.M.F.C., Yawal | RCC 91/25 | Indian Penal Code 201 B, 406,408,409, 419,420,467,468, 471,477A,34 | 2025 | Stayed by District Court |
| 7 | Chalisgaon | 2nd Jt. C.J.J.D. & J.M.F.C., Chalisgaon | SCC 42/21 | 143, 145, 149, 269, 270, 341 of IPC & B.P.Act 37(1)(A), 135 | 2021 | N.B.W. Unready |
| 8 | | | SCC 272/23 | 188 of I.P.C. Sec 51/B Disaster Management Act, sec 37 and 135 of B.P.Act | 2023 | N.B.W. Unready |
| 9 | Jamner | CJJD & JMFC, Jamner | SCC 583/2020 | 143, 145, 269, 270, 188 of IPC and Bombay Police Act 37(1) (3), 135 | 2020 | Evidence |

| 7. Jalna | | | | | | |
|---|---|---|---|---|---|---|
| Sr. No. | Name of District / Taluka | Name of the Court | Name of Subject Cases Pending | | Year of Filing | Stage of Proceedings. |
| | | | Case No. | Sections | | |
| 1 | Jalna | PDJ, Jalna | NIL | | | |
| 2 | | 5th Jt. C.J.J.D. & J.M.F.C | NIL | | | |

| 8. Latur | | | | | | |
|---|---|---|---|---|---|---|
| Sr. No. | Name of District / Taluka | Name of the Court | Name of Subject Cases Pending | | Year of Filing | Stage of Proceedings. |
| | | | Case No. | Sections | | |
| 1 | Latur | DJ-1 & ASJ & Special Judge, Latur | NIL | | | |

| 9. Nanded | | | | | | |
|---|---|---|---|---|---|---|
| Sr. No. | Name of District / Taluka | Name of the Court | Name of Subject Cases Pending | | Year of Filing | Stage of Proceedings. |
| | | | Case No. | Sections | | |
| 1 | Ardhapur | CJJD & JMFC, Ardhapur. | RCC No. 17/2021. | 295(A), 298 IPC | 2021 | B/W Unready |

| 10. Nandurbar | | | | | | |
|---|---|---|---|---|---|---|
| Sr. No. | Name of District / Taluka | Name of the Court | Name of Subject Cases Pending | | Year of Filing | Stage of Proceedings. |
| | | | Case No. | Sections | | |
| 1 | Nandurbar | PDJ, Nandurbar | Atro. Spl. Case 33/2025 | U/s. 333, 79, 74, 189(2), 191(2), 190, 115(2), 352, 351(2)(3), 324(2) of BNS Act & U/s. 3(1)(r)(s), 3(2)(Va) of S.C. & S.T. Act | 2025 | Evidence |
| 2 | | Chief Judicial Magistrate, Nandurbar | RCC No. 115/2015 | 409, 420, 467, 468, 471, 34, 114 | 2015 | Matter is Separate trial against of the some accused (Evidence Part Heard) & Matter is awaiting NBW for other remaining accused |
| 3 | | | RCC No. 124/2015 | 409, 420, 467, 468, 471, 34, 114 | 2015 | |
| 4 | | | RCC No. 47/2017 | 409, 420, 467, 468, 471, 34, 114 | 2017 | |
| 5 | | | RCC No. 79/2017 | 409, 420, 467, 468, 471, 34, 114 | 2017 | |
| 6 | | | RCC No. 78/2018 | 409, 420, 467, 468, 471, 34, 114 | 2018 | |
| 7 | | | RCC No. 96/2019 | 409, 420, 467, 468, 471, 34 | 2019 | |

| 11. Osmanabad | | | | | | |
|---|---|---|---|---|---|---|
| Sr. No. | Name of District / Taluka | Name of the Court | No. of Subject Cases Pending | | Year of Filling | Stage of Proceedings |
| | | | Case No. | Sections | | |
| 1 | Dharashiv (Osmanabad) | DJ-1 and ASJ, Dharashiv (Osmanabad) | Sessions Case No. 85/2022 | 306, 406, 409, 420, 120(b), 34 of Indian Penal Code | 2022 | Charge |
| 2 | | Chief Judicial Magistrate, Dharashiv (Osmanabad) | Regular Criminal Case No. 398/2002 | 218, 406, 409, 420, 467, 471, 120(b), 34 of Indian Penal Code | 2002 | Defence Evidence |
| | | | | | | |
| 12. Parbhani | | | | | | |
| Sr. No. | Name of District / Taluka | Name of the Court | Name of Subject Cases Pending | | Year of Filing | Stage of Proceedings. |
| | | | Case No. | Sections | | |
| 1 | Parbhani | Jt. CJSD & Addl. CJM Parbhani | RCC 158/ 2012 | 420, 467 468, 471 409, 120B, 34 IPC | 2012 | Evidence Part Heard |
| 2 | | | RCC 336/ 2019 | 420, 468, 471, 120B | 2019 | Evidence |
| 3 | | | SCC 1776/2024 | 499, 500, 501, 34 of IPC | 2024 | Appearance |
| 4 | Gangakhed | District Judge-1 & Addl. Sessions Judge Gangakhed | Spl. Case 31/2025 | 108, 3(5) of B.N.& Sec. 3(2) (va) Atro. Act. | 2025 | Case is fixed for Evidence and Muddemal not received from CA |
| 5 | Jintur | CJJD & JMFC, Jintur | SCC 19/2020 | 336,287,34 IPC | 2020 | Evidence |
| 6 | | | SCC 309/2022 | 188, 269, 270, 283 IPC | 2022 | B.W. Unready |
| 7 | | | SCC 106/2022 | 188, 269, 270, 271, IPC | 2022 | Plea |
| 8 | | | SCC 417/2022 | 143, 147, 149 | 2022 | N.B.W. Unready |
| 9 | | | SCC 1128/2025 | 188,269,34 IPC, 51(B) MP Act | 2025 | Plea |

| Nagpur Region | | | | | | |
|---|---|---|---|---|---|---|
| 1. Akola | | | | | | |
| Sr. No. | Name of District / Taluka | Name of the Court | No. of Subject Cases Pending | | Year of Filing | Stage of Proceedings. |
| | | | Case No. | Sections | | |
| 1 | Akola | District Judge-1 & A.S.J., Akola | Spl ACB 125/2020 | U/s. Prevention of Anti Corruption Act 1988 U/s.13(1)(E) r/w (2),109 IPC | 2020 | Matter is posted for Charge. Petitions against discharge order are penidng in Hon'ble High Court. |
| 2 | | | Sessions Trial Case No. 119/25 | U/s. 353, 332, 294, 504, 427 of IPC & 7 of Criminal Amendment Act of IPC & 135 Of B.P. Act | 2025 | Matter is posted Hon'ble High Court Quashing writ |
| 3 | | | Spl MPID Case No. 226/25 | U/s. 406, 409, 418, 467, 471, 504, 120(B) of IPC & Sec.3, 4 of MPID Act | 2025 | Matter is posted for return warrant against accused No.1, 2. |
| 4 | Akola | Jt. Civil Judge (Jr.Dn.) & J.M.F.C., Akola | RCC.991/18 | U/s 420, 461, 464, 471, 472, 107, 120 (d) of IPC | 2017 | Argument on Framing of Charge |
| 5 | | | Cri. M.A. 1032/2025 (Old No.155/2025) | U/s 175 (3) B.N.S.S. | 2025 | Awaiting on Exhibit 6 |
| 6 | | | Cri. M.A. No. 1425/2025 | U/s 210, 223 B.N.S.S. | 2025 | Hearing |
| | | | | | | |
| 2. Amravati | | | | | | |
| Sr. No. | Name of District / Taluka | Name of the Court | No. of Subject Cases Pending | | Year of Filing | Stage of Proceedings. |
| | | | Case No. | Sections | | |
| 1 | Amravati | District Judge – 2 & ASJ, | S.T. NO. 19/2026 | 308, 353, 332, 143, 147, 148, 149, 109, 120B, 427, 500, 501 of IPC | 27.01.20206 | Charge |
| 2 | Achalpur | District Judge – 1 & ASJ, Achalpur | S. T. 91/2017 | Sec 3 Damage to Public Property Act 135 B P Act | 26.03.2007 | Evidence Part Heard |
| 3 | | | S. T. 92/2017 | 143, 3, 4 Property Act | 26.03.2007 | Evidence Part Heard |
| 4 | | | S. T. 43/2022 | 147, 148, 149, 307, 336, 353, 332, 109, 427 IPC, 3 Property Act | 11.03.2022 | Evidence Part Heard |
| 5 | Amravati | 15th Joint Civil Judge, Senior Division & ACJM Amravati | R.C.C. 650/2025 | 500,505(2)IPC | 02.04.2025 | N. B. W. Unready |
| 6 | | | S.C.C. 6568/2025 | 192, 351(2), 356 (2) BNS | 06.10.2025 | N. B. W. Unready |
| 7 | | | R.C.C. 465/2022 | 147, 148, 149, 295, 295A of I.P.C. 135 M.P.A. | 10.03.2022 | Evidence |

| 3. Bhandara | | | | | | |
|---|---|---|---|---|---|---|
| Sr. No | Name of District/ Taluka | Name of the Court | No. of Subject Cases Pending | | Year of Filing | Stage of Proceedings |
| | | | Case No. | Sections | | |
| 1 | Bhandara | Chief Judicial Magistrate, Bhandara | Regular Criminal Case No. 95/2018 | Under Sections 406, 409, 420, 465, 467, 468, 471, 120(B), 109, 34 of IPC. | 2018 | Evidence Part Heard |
| 2 | | | Regular Criminal Case No. 269/2022 | U/s 171(b)(1), 171(e), 143, 147, 148, 149, 325, 324, 342 of IPC | 2022 | Evidence Part Heard |
| 3 | | | S.C.C. No. 1896/2025 | U/s.223 B.N.S. | 2025 | Evidence |
| 4 | | | S.C.C. No. 1898/2025 | U/s.223 B.N.S. | 2025 | Evidence Part Heard |
| 5 | | | RCC No. 383/2025 | 120(b), 201, 406, 408, 409, 418, 420, 465, 467, 468, 471, 34 IPC | 2025 | Hearing on charge |
| 6 | | | SCC No.2873/2026 | U/s. 126(1) (2), 223, 189(2), 191(2) BNS, 135 Maharashtra Police Act | 2026 | Awaiting Summons |

| 4. Buldhana | | | | | | |
|---|---|---|---|---|---|---|
| Sr. No | Name of District/ Taluka | Name of the Court | No. of Subject Cases Pending | | Year of Filing | Stage of Proceedings |
| | | | Case No. | Sections | | |
| 1 | Taluka Chikhali, District Buldhana | CJJD & JMFC, Chikhali | S.C.C. No. 1719/2025 | 189(2), 190, 324(4), 329(3), 351(2) B.N.S., Section 135 of Maharashtra Police Act | 2025 | Evidence Part Heard |
| 2 | | | S.C.C. No. 1735/2025 (Old S.C.C. No. 1774/2022) | 304(A), 34 IPC | 2022 | Evidence Part Heard |
| 3 | | | R.C.C. No.60/2026 (Case is re-registered as R.C.C. and old No.was S.C.C. No. 162/2026 | U/S 296, 352 BNS, Sec. 3 Maharashtra Police Act | 2026 | Evidence Part Heard |
| 4 | | | R.C.C. No. 106/2026 (Old Case No. S.C.C. No. 597/2025) | U/s. 420, 464, 466, 467, 489, 186, 34 of I.P.C | 2026 | Reply Unready (On Discharge application) |
| 5 | | | S.C.C. No. 937/2026 | U/s.294, 506, 34 of I.P.C | 2026 | Evidence Part Heard |

| 5. Chandrapur | | | | | | |
|---|---|---|---|---|---|---|
| Sr. No. | Name of District / Taluka | Name of the Court | Name of Subject Cases Pending | | Year of Filing | Stage of Proceedings. |
| | | | Case No. | Sections | | |
| 1 | Chandrapur | Jt. CJJD & JMFC | SCC No. 34/2021 (Old case No. 694/2020) | 341, 294, 506, 143, 171(c), 171(F) of IPC & 135 B.P. Act | 2020 | Argument |
| 2 | | | SCC No. 192/2022 | 143, 188, 186 of IPC, 135 B.P. Act, 51b Disaster Management Act & 3 Epidemic Diseases Act | 2022 | Plea/Particular |
| 3 | | | SCC No. 458/2022 | 186, 187, 188 of IPC, 37(1)(3), 135 B.P.Act | 2022 | Evidence |
| 4 | | | SCC No.3014/2026 | 188, 341, 143, 149, 147 of BNS, 135 of Maharashtra Police Act | 2026 | Appearance |

| 6. Gadchiroli | | | | | | |
|---|---|---|---|---|---|---|
| Sr. No. | Name of District / Taluka | Name of the Court | Name of Subject Cases Pending | | Year of Filing | Stage of Proceedings. |
| | | | Case No. | Sections | | |
| 1 | Gadchiroli | CJJD & JMFC, Kurkheda | Nil | | | |
| 2 | Gadchiroli | CJJD & JMFC, Desaiganj | RCC 19/2026 | 115(2), 118(1), 189(2), 191(2), 191(3), 190 BNS | 2026 | Charge |

| 7. Gondia | | | | | | |
|---|---|---|---|---|---|---|
| Sr. No. | Name of District / Taluka | Name of the Court | Name of Subject Cases Pending | | Year of Filing | Stage of Proceedings. |
| | | | Case No. | Sections | | |
| 1 | Gondia | DJ-1 & ASJ | NIL | | | |
| 2 | | CJM | NIL | | | |

| 8. Nagpur | | | | | | |
|---|---|---|---|---|---|---|
| Sr. No. | Name of District / Taluka | Name of the Court | Name of Subject Cases Pending | | Year of Filing | Stage of Proceedings. |
| | | | Case No. | Sections | | |
| 1 | Nagpur | DJ-17 & ASJ, Nagpur | Session Case 866/2025 | U/s. 143, 147, 149, 308, 337, 353 and 427 of IPC | 20-03-20 | Evidence Part Heard |
| 2 | | DJ-18 & ASJ, Nagpur | Criminal Appeal No. 397/2023 | Sec 406,409,468, 471 IPC | 2023 | Reply/Say |
| 3 | | CJM, Nagpur | RCC 2322/2025 | 120-B, R/w 420, 471, 468 IPC | 12-06-25 | Stayed by Hon'ble High Court |

| | | | | | | |
|---|---|---|---|---|---|---|
| 4 | Nagpur | 9th Jt. CJJD & JMFC, Court No. 5, Nagpur. | SCC-20189/2019 | 171(c), 171(f) IPC | 01-08-19 | Plea/Particulars |
| 5 | | | RCC 4517/2025 | 199, 200, 420 IPC | 24-12-24 | Argument on Exhibit 10 |
| 6 | | | SCC No. 2685/2024 | 166, 200, 420 IPC | 26-07-24 | Argument on Exhibit 9 |
| 7 | | | SCC No. 21268/2019 | 135 Maharashtra Police Act | 10-08-19 | Argument |
| 8 | | | SCC No. 330732/2014 | 188, 171(f) IPC, 123(2) R.P. Act, 1951 | 03-02-20 | Evidence |

**9. Wardha**

| Sr. No. | Name of District / Taluka | Name of the Court | Name of Subject Cases Pending | | Year of Filing | Stage of Proceedings. |
|---|---|---|---|---|---|---|
| | | | Case No. | Sections | | |
| 1 | Wardha | 2nd Jt. CJJD & JMFC | S.C.C. No. 1955/2021 | 135 of Maharashtra Police Act | 2021 | Awaiting Summons |
| 2 | Hinganghat | Jt. CJJD & JMFC | S.C.C. No. 2124/2024 | 188 of IPC | 2024 | Awaiting Summons |

**10. Washim**

| Sr. No. | Name of District / Taluka | Name of the Court | Name of Subject Cases Pending | | Year of Filing | Stage of Proceedings. |
|---|---|---|---|---|---|---|
| | | | Case No. | Sections | | |
| 1 | Washim | CJJD & JMFC, Manora | RCC No. 129/2010 | U/s. 420, 34 of IPC | 2010 | Evidence |
| 2 | | | RCC No.121/2023 | U/s. 420, 34 of IPC | 2023 | Evidence |

**11. Yavatmal**

| Sr. No. | Name of District / Taluka | Name of the Court | Name of Subject Cases Pending | | Year of Filing | Stage of Proceedings. |
|---|---|---|---|---|---|---|
| | | | Case No. | Sections | | |
| 1 | Wani | Jt. C.J.J.D. & J.M.F.C., Wani | S.C.C. No. 135/2016 | 135 B.P. Act | 2016 | Evidence |
| 3 | Ghatanji | CJJD & JMFC, Ghatanji | S.C.C. No.1149/2015 | 188 of IPC & 3 of Public Property Defacement Act | 2015 | N.B.W. Unready |
| | | | S.C.C. No. 555/2016 | 188 of IPC & 3 of Prevention of Damange to Public Property Act | 2016 | Evidence |
| | | | Other Misc. Cri. Appln. No. 109/2025 | 232, 255 rw 485 of BNS | 2025 | Reply/Say |

| Bombay Region | | | | | | |
|---|---|---|---|---|---|---|
| 1. Kolhapur | | | | | | |
| Sr. No. | Name of District / Taluka | Name of the Court | Name of Subject Cases Pending | | Year of Filing | Stage of Proceedings. |
| | | | Case No. | Sections | | |
| 1 | Kolhapur | Chief Judicial Magistrate, Kolhapur. | R.C.C. 160/04 | 45 A r.w.Sec. 25/26 of Water Pollution Act, 1974 & U/s 39 r.w. sec. 21 of the Air (Prevention and Control of Pollution Act, 1981) | 13/02/08 | High Court Stayed W.P. No. 1450/2008 |
| 2 | Panhala | Civil Judge Jr. Dn., & J.M.F.C., Panhala. | Cri. M.A.No. 135/2018 | U/s 415, 417,420 of I.P.C. | 13-12-2018 | Hearing on CR.P.C. 202 report |
| 3 | Jaysingpur | Jt. CJJD & JMFC, Jaysingpur | S.C.C. No. 703/2022 | 188, 267, 270 & Disaster Management Act 51 B and 11 of I.P.C. | 08-01-2022 | Evidence Part Heard |

| 2. Nashik | | | | | | |
|---|---|---|---|---|---|---|
| Sr. No. | Name of District / Taluka | Name of the Court | Name of Subject Cases Pending | | Year of Filing | Stage of Proceedings. |
| | | | Case No. | Sections | | |
| 1 | Nashik | District Judge-3 & Addl. Sess. Judge Nashik | Special Atrocities Case No. 08/2018 | 353, 354, 504, 506, 509 Atro. Act 3 (1)m (r) (s) (u) (w), 2(3),5a | 09-03-18 | Filing of say on Exh. Unready |
| 2 | | | Criminal Revision Application No. 156/2025 | BNSS 2023 Sec 438 | 29-11-25 | Notice Unready |
| 4 | Nashik | 10th Joint CJSD & Add. CJM., Nashik. | Nil | | | |
| 5 | Pimpalgaon (B) Dist.Nasik | Jt. Civil Judge J.D. & JMFC, Pimpalgaon (B) | Nil | | | |
| 6 | Nashik Road | 2nd Jt. CJJD & JMFC, Nashik Road | Nil | | | |
| 7 | Yeola, Dist. Nashik | 2nd Joint C.J.J.D & J.M.F.C., Yeola | RCC 118/2017 | IPC 418, 420, 463, 464, 465, 468, 471, 120B, 34 | 23-05-17 | Evidence Part Heard |
| 8 | Malegaon Dist. Nashik | District Judge-2 & ASJ, Malegaon | Criminal Revision No.55/2026 | Revision | 24-08-26 | Return of Notice |

| | | | | | | |
|---|---|---|---|---|---|---|
| 9 | Malegaon, Dist. Nashik | 2nd Jt. CJSD & ACJM, Malegaon | Cri.M.A. No. 261/2024 (Renummbered as SCC No. 221/2026) | IPC Section 323,504,506,34 | 21-03-24 | Awaiting Summons |
| 10 | | | Scc No. 599/2020 | IPC Section 188 Maharashra Police Act 37 (1), (3), 135 | 13-07-20 | Evidence Part Heard |
| 11 | | | Criminal M.A. No. 1791/2022 | IPC Section 499, 500, 34 | 05-11-22 | Argument on Exhibit 1 Unready |
| 12 | | | SCC No.4265/2021 | IPC Section 188, 269, 270, Maharashtra Police Act 37(1) (3), 135 | 25-11-21 | Evidence part Heard |
| 13 | | | RCC No. 73/2024 | IPC Section 143, 147, 149, 500, Maharashtra Police Act 37(1) (3), 135 | 10-01-24 | Evidence Part Heard |
| 14 | | | SCC No.120/2024 | IPC Section 188, 279, 270 Maharashtra Police Act 37(1), (C), 135 | 10-01-24 | B.W. Unready |
| 15 | | | SCC No. 2364/2021 | IPC Section 188, 270 Maharashtra Police Act 37(1), (3), 135 | 06-08-21 | B.W. Unready |
| 16 | | | RCC No. 628/2026 | IPC Section 420, 406 | 11-06-2026 | Awaiting Summons |
| 17 | Nandgaon District Nashik. | CJJD & JMFC, Nandgaon | SCC No. 173/2025 | B.N.S. 189 (2), 351(2) (3) | 28-05-25 | Hearing |
| 18 | | | SCC No. 188/2025 | B.N.S. 351(2) (3), 352,171(c) | 29-05-25 | Hearing |
| 19 | | | S.C.C. No. 395/2025 | BNSS, 171 (E) 173, 3(5) | 06-12-25 | Evidence Part Heard |
| 20 | | | SCC No. 250/2025 | B.N.S. 126(2), 189, 191 (2), 169, 171 | 02-07-25 | Hearing |
| 21 | | | S.C.C. No. 05/2026 | BNS 189(2), 191(2), 169, 173, 171 | 09-01-26 | Hearing |
| 22 | | | S.C.C. No. 08/2026 | 1995 (3) | 19-01-26 | Hearing |
| 23 | | | S.C.C. No. 09/2026 | BNS 351(4), 171(K), 123(2) | 20-01-26 | Hearing |
| 24 | | | S.C.C. No. 18/2026 | BNS 151(2), 191(2), 351(3) | 29-01-26 | Evidence Part Heard |

| 3. Pune | | | | | | |
|---|---|---|---|---|---|---|
| Sr. No. | Name of District / Taluka | Name of the Court | Name of Subject Cases Pending | | Year of Filing | Stage of Proceedings. |
| | | | Case No. | Sections | | |
| 1 | Pune | DJ-i & ASJ, Pune | Sessions Case 283/2022 | 307, 325, 323, 504, 34 of IPC | 2022 | Evidence Part Heard |
| 2 | | | Session Case 960/2025 | Sec. 143, 145, 147, 149, 151, 152, 353, 332, 336, 435, 427 of I.P.C. Sec. 37(1)(3) r/w 135 of Mah. Police Act and Sec. 3, 7 of Public Property Defacement Act | 2025 | Charge |
| 3 | | DJ-9 & ASJ, Pune | MCOCA 2/2003 | Bombay Stamp Act, 63A, 63B | 2003 | Evidence Part Heard |
| 4 | | 4th Jt. CJJD & JMFC, Court No. 9 Pune | RCC 1726/2011 | IPC 143, 146, 147, 148, 149, 323, 506, 427 | 2011 | Awating Summons |
| 5 | | | RCC 1771/2011 | IPC 143, 146, 147, 148, 149, 323, 506, 427 | 2011 | Awating Summons |
| 6 | | | RCC 785/2014 | 420, 466, 467, 468, 471, 34, 120(B), 171(g), 177, 181, 477(a)of IPC | 2014 | Evidence Part Heard |
| 7 | | | RCC 5030/2009 | 326, 354, 452, 427, 109, 143, 147, 149 of IPC | 2009 | Stayed by Hon'ble High Court |
| 8 | | | SCC No. 73377/2024 | 499 & 500 of IPC | 2024 | Unready Board |
| 9 | | | SCC 148361/2025 | 143,147,149,324, 336 and 341 of IPC and Sec. 135 of Bombay Police Act | 2025 | Awating Summons |
| 10 | | | RCC 3361/2017 | IPC 500, 504 | 2017 | Hearing before charge |
| 11 | Khed | DJ-1 & ASJ, Khed Rajgurunagar, Dist. Pune | Sessions Case 53/2026 | IPC 307, 323, 332, 324, 435, 436, 353, 241, 427, 143, 144, 145, 147, 148, 149, 12B of (B) Controlle of National Highways (Land & Traffic) Act) & 26 (National Green Tribunal Act) | 2026 | Charge |
| 12 | | 2nd Jt. CJJD & JMFC, Khed Rajgurunagar, Dist. Pune | RCC 119/2011 | 120B, 201,300,323, 466, 467,471,500, 504, 506(2) of IPC | 2011 | Stayed by Hon'ble High Court |

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| 13 | Vadgaon Maval | District Judge-2 & ASJ, Vadgaon | Cri. Revision 22/2025 | 438 BNSS, 125-A Representation of Police Act | 2025 | Reply/Say |
| 14 | | 5th Jt. CJJD & JMFC, Vadgaon, Pune | Cri. M.A. 566/2021 | Cr. P.C. 200, 191, 199 | 2021 | Report |
| 15 | | | SCC 4247/2024 | Sec. 210,223 of B.N.S. and Representation of People Act | 2024 | Verification |
| 16 | | | SCC 5465/2025 | 191, 199, 200, 125A of IPC | 2025 | Unready Board |
| 17 | | | SCC 5322/2025 | 223, 352, 3(5) of BNS | 2025 | Unready Board |
| 18 | Ghodnadi, | Jt. CJJD & JMFC, Ghodnadi, Dist. Pune | RCC 141/2019 | 406,409,420 of IPC | 2019 | Evidence before Charge |
| 19 | Indapur | 2nd Jt. CJJD & JMFC, Indapur, Pune | RCC 188/2013 | 143, 147, 341 of IPC | 2013 | NBW Unready |
| 20 | Saswad | Jt. CJJD & JMFC., Saswad, Pune | RCC 250/2021 | Sec. 353, 447, 332, 188, 143, 147 of I.P.C. and 37(1) (3),135 of Maharashtra Police Act | 2021 | Awaiting Summons |
| 21 | | | Cri. M.A. 168/2021 | Sec 200 of Cr.P.C. 199, 200 of IPC, 125(A) of Representation of People Act | 2021 | Argument on Exh. Unready |

**4. Raigad-Alibag**

| Sr. No. | Name of District / Taluka | Name of the Court | Name of Subject Cases Pending | | Year of Filing | Stage of Proceedings. |
|---|---|---|---|---|---|---|
| | | | Case No. | Sections | | |
| 1 | Raigad – Alibag | District Judge-2 & Addl. Sessions Judge, Raigad-Alibag | Session Case No.40/2023 | Under Section 353 of Indian Penal Code | 2023 | Hearing before charge |
| 2 | | Chief Judicial Magistrate, Raigad-Alibag | R. C. C. 81/2020 | Under Section 143, 147, 148, 323, 324, 504, 506(2), 509 of Indian Penal Code | 2010 | Order on Exhibit Ready |
| 3 | | | R. C. C. 82/2020 | Under Section 325, 324, 323, 504, 506(2), 34 of Indian Penal Code | 2011 | Argument |

| 5. Ratnagiri | | | | | | |
|---|---|---|---|---|---|---|
| Sr. No. | Name of District / Taluka | Name of the Court | Name of Subject Cases Pending | | Year of Filing | Stage of Proceedings. |
| | | | Case No. | Sections | | |
| 1 | Chiplun | Jt. CJJD & JMFC, Chiplun. | R.C.C. 73/16 | U/s 363, 365, 368, 452, 201, 143, 147, 148, 149, 323, 324, 341, 342, 504, 506 Of IPC | 2016 | Evidence Heard Next |
| 2 | Dapoli | CJJD & J.M.F.C. Dapoli | R.C.C. 12/22 | U/s.190 of Cr.P.C.1973 & Appl. u/s.19 & 15 r/w sec.7 of Environment. Protection Act 1986 | 2022 | Argument on Exh.01 Unready and Evidence Before Charge |
| 3 | | | R.C.C. 50/23 | Maharashtra Regional and Town Planning Act, 1966 Section 52(2), 53, & IPC 34 | 2023 | Evidence Part Heard |

| 6. Sangli | | | | | | |
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| Sr. No. | Name of District / Taluka | Name of the Court | Name of Subject Cases Pending | | Year of Filing | Stage of Proceedings. |
| | | | Case No. | Sections | | |
| 1 | Sangli | DJ-6 & ASJ, Sangli | Sessions Case No. 47/2026 | 143, 147, 148, 149, 324, 504, 506, 427 of Indian Penal Code, Arms Act 4 (25), 27 Bombay Police Act 135 | 2017 | Awaiting Muddemal |
| 2 | | Chief Judicial Magistrate, Sangli | Regular Criminal Case Number 294/2009 | 353, 332, 333, 435, 336, 337, 341, 143, 147, 148, 149, 117, 188, 427 of Indian Penal Code 37 (1) (3) / 135 of Bombay Police Act | 2008 | Non Bailable Warrant – Unready |
| 3 | | | Regular Criminal Case Number 172/2024 | 420,468,469,165,34 of Indian Penal Code | 2024 | Argument on Exhibit |
| 4 | | Jt. CJJD & JMFC, Sangli | Nil | | | |
| 5 | Islampur | Joint Civil Judge Junior Division, Islampur | Summary Criminal Case Number 561/2024 | 143, 147 of Indian Penal Code 135 of Bombay Prohibition Act | 2024 | Hearing |
| 6 | Jath | Civil Judge Junior Division, Jath | Regular Criminal Case Number 58/2012 | 418, 420, 465, 467, 468, 471, 34 | 2012 | Evidence Part Heard |
| 7 | Miraj | Jt. CJJD, Miraj | Regular Criminal Case Number 101/2013 | 406, 409, 420, 461, 468, 34 of Indian Penal Code | 2013 | Awaiting Summons |
| 8 | | 2nd Jt. CJJD, Miraj | RCC No. 276/2020 | 354, 323, 504, 34 of IPC | 2020 | Argument on Exhibit |
| 9 | Vita | Jt. CJJD, Vita | Summary Criminal Case Number 127/2023 | 188 of Indian Penal Code and Epidemic Diseases Act- 11, Disaster Management Act-50-a | 2023 | Awaiting Summons |
| 10 | Kavathe Mahanakal | CJJD, Kavathe Mahankal | Summary Criminal Case Number 808/2025 | Bharatiya Nayay Sanhita 189(2), 190, Maharashtra Police Act, 135. | 2025 | Bailable Warrant Unready |

| 7. Satara | | | | | | |
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| Sr. No. | Name of District / Taluka | Name of the Court | Name of Subject Cases Pending | | Year of Filing | Stage of Proceedings. |
| | | | Case No. | Sections | | |
| 1 | Satara | District Judge-2 & Addl. Sessions Judge, Satara | Spl. Case Atrocity Case No. 140/2022 | SC/ST- 3(1)(f), 3 (1)(g), 3(1)(q), 3(2)(5a), 6, 419, 420, 423, 426, 465, 467, 468, 471, 472, 474, 193, 199, 200, 205, 209 of IPC | 2022 | Accused No.1 filed Criminal Appeal 9/2026 in the Hon'ble High Court, Kolhapur Circuit Bench |
| 2 | | | Session Case No.38/25 (RCC 23/18) | u/s. 307 of IPC | 2025 | Evidence Part Heard |
| 3 | | | Session Case No 39/25 (RCC 24/18) | u/s. 307 of IPC | 2025 | Evidence Part Heard |
| 4 | Satara | Jt. Civil Judge Jr. Dn. & JMFC., Satara | R.C.C. No. 08/2018 | u/s. 307 of IPC | 2018 | Session Commit |
| 5 | Vaduj, Dist-Satara | District Judge-1 & Addl. Sessions Judge, Vaduj | Session Case No. 26/2017 | U/s. 143, 147, 148, 149, 332, 333, 326, 337,353, 204, 506, 427, 188 of IPC, u/s. 3, 4 of Public Property Defacement Act, u/s. 4, 25, 30 of Arms Act & u/s. 37, 1, 3, 165 of Bombay Police Act | 2017 | Evidence Part Heard |
| 6 | | | Session Case No. 40/2021 | U/s. 143, 147, 148, 149, 332, 333, 326, 337,353, 204, 506, 427, 188 of IPC, u/s. 3, 4 of Public Property Defacement Act, u/s. 4, 25, 30 of Arms Act & u/s. 37, 1, 3, 165 of Bombay Police Act | 2021 | Argument on Exhibit (Discharge Application) |

| 8. Sindhudurg-Oros | | | | | | |
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| Sr. No. | Name of District / Taluka | Name of the Court | Name of Subject Cases Pending | | Year of Filing | Stage of Proceedings. |
| | | | Case No. | Sections | | |
| 1 | Sindhudurg-Oros | DJ-1 & ASJ, Sindhudurg-Oros | Nil | | | |
| 2 | | 2nd Jt. CJSD & ACJM, Sindhudurg-Oros | S.C.C. No. 63/25 | u/s. 126(2), 190, 223 of BNS 2023 | 2025 | Awaiting Summons |
| | Kudal | CJJD & JMFC, Kudal | S.C.C. No. 372/2026 | U/sec.135 of Maharashtra Police Act | 2026 | Evidence Part Heard |
| 4 | Sawantwadi | CJJD & JMFC, Sawantwadi | Nil | | | |
| 5 | Kankavali | CJJD & JMFC, Kankavali | Nil | | | |

| 9. Solapur | | | | | | |
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| Sr. No. | Name of District / Taluka | Name of the Court | Name of Subject Cases Pending | | Year of Filing | Stage of Proceedings. |
| | | | Case No. | Sections | | |
| 1 | Solapur District / Solapur Head quarter | DJ-1 & ASJ, Solapur | Spl.Case-81/2023 | 406,409,120B,109, 465,467,468,471 of IPC and 13 (1)C 13(1) D of ACB | 2023 | Argument on discharge application |
| 2 | Solapur District / Solapur Head quarter | Chief Judicial Magistrate, Solapur | RCC No. 320/2017 | U/s 408, 409, 419, 420, 468, 34 of IPC | 2017 | High Court Stayed (Defer) (Filing of Say on Exh_Unready) |
| 3 | | | RCC No. 190/2021 | U/s 420, 465, 466, 467, 468, 471, 120b, 34 of IPC | 2021 | Evidence Part Heard |
| 4 | | | RCC No. 893/2022 (old case RCC No. 383/2019) | IPC 409, 420, 464, 465, 34 | 2019 | Charge |
| 5 | | | SCC No. 4145/2023 | U/s 188, 269, 270, of IPC U/s 51(B) of Disaster Management Act, U/s 135 of Maharashtra Police Act | 2023 | N.B.W. (Unready) |
| 6 | | | SCC No. 6277/2023 | U/s 188, 269, 336, Disaster Management Act 51(B) Maharashtra Police Act,135 | 2023 | N.B.W. (Unready) |
| 7 | | | SCC No. 6335/2023 | U/s. 143, 341, 188, 269, 270, 336, Disaster Management Act 51(B), Maharashtra Police Act, 135 | 2023 | N.B.W. (Unready) |
| 8 | | | SCC No. 3678/2026 | U/s.189 (2)(3)(5), 223 of BNS and U/s 37(1),(3), 135 of Maharashtra Police Act | 2026 | Awating Summons |
| 9 | | | SCC No. 6254/2023 | IPC 143, 188, 269, Disaster Management Act 51(B), Epidemic Diseases Act 3, Maharashtra Police Act - 135 | 2023 | Awating Summons |
| 10 | Solapur District / Taluka Mohol | Civil Judge Jr. Division & JMFC, Mohol - " - | R.C.C. No. 30/2020 | U/s 420 467 468 471 IPC & Bombay Prohibition Act | 2020 | N.B.W. of other accused Unready |
| 11 | | | S.T.C. No. 493/2018 | u/s 138 of Negotiable Instrument Act | 2018 | Statement U/s 313 of Cr.Pc. |
| 12 | | | S.T.C. No. 1272/2023 | u/s 138 of Negotiable Instrument Act | 2023 | Awaiting summons of accused No. 2 |
| 13 | Solapur District / Taluka Madha | Jt.Civil Judge Jr. Division & JMFC, Madha. | S.C.C. No. 1213/2021 | IPC 341, 188, 143, 147, 149 & Bombay Police Act 134 | 2021 | Part Heard (awaiting witness summons of witness no.3) |

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| 14 | Solapur District / Taluka Pandharpur | District Judge-3 & ASJ, Pandharpur | S.C. 78/2022 (old RCC No. 203/2015) | U/s 353, 341, 342, 323, 504, 506 of IPC | 2015 | Stayed by Hon'ble High Court, Kolhapur Criminal Revision No. 360/2025 |
| 15 | Solapur District / Taluka Pandharpur | Jt. Civil Judge Sr. Division & A.C.J.M., Pandharpur. | STC No. 1049/2016 | u/s 138 of Negotiable Instrument Act | 2016 | Stayed by High Court Cri. Appl. No. 140/2020 against accused no.3 & 4. |
| 16 | | | S.T.C. 594/2022 | U/s. 143, 269, 188, IPC 51B Disaster Management Act, 37 (3), 135, B.P. Act, 2, 3, Epidemic Diseases Act | 2022 | Public Prosecutor applied for withdrawal of prosecution |
| 17 | | | S.T.C. 1159/2022 | U/s. 269, 188, IPC 2, 3, Epidemic Diseases Act | 2022 | Public Prosecutor applied for withdrawal of prosecution |
| 18 | | | R.C.C. No. 242/2018 | U/s. 379, 420, 465, 467, 468, 471, 34 Environmental (Protection) Act 15 | 2018 | Evidence |
| 19 | | | STC No. 461/2022 | U/s 341,188,169, 270 of IPC, Disaster Management Act 51B, Epidemic Disease Act 2,3,4, Bombay Police Act 135 | 2022 | Public Prosecutor applied for withdrawal of prosecution |
| 20 | | | RCC No. 545/2025 | U/s 406,420,421,34 of IPC | 2025 | Awaiting Summons |
| 21 | Solapur District / Taluka Sangola | Civil Judge Jr. Division & JMFC, Sangola | S.T.C. No. 192/2021 | IPC 188, 269, 270 Epidemic Diseases Act, 2, 3, 4 Disaster Management Act 51 B Maharashtra Police Act 37(3)/135 | 2021 | Awaiting summons report of accused No.2, 3, 5 to 9, 12, 15, 16, 18 to 22, 25, 26 |
| 22 | | | S.T.C. No. 798/2021 | IPC 188, 270 Maharashtra Police Act 37(3)/135 | 2021 | Awating report of summons of witness |
| 23 | | | R.C.C. No. 191/2015 | U/s. 14(1A), 14 (1B), 14(A) of Employees Provident Funds and Miscellaneous Provisions Act | 2015 | Charge |
| 24 | | | R.C.C. No. 192/2015 | U/s. 14(1A), 14 (1B), 14(A) of Employees Provident Funds and Miscellaneous Provisions Act | 2015 | charge |
| 25 | | | R.C.C. No. 193/2015 | U/s. 14(1A), 14 (1B), 14(A) of Employees Provident Funds and Miscellaneous Provisions Act | 2015 | charge |
| 26 | | | R.C.C. No. 194/2015 | U/s. 14(1A), 14 (1B), 14(A) of Employees Provident Funds and Miscellaneous Provisions Act | 2015 | charge |
| 27 | | | S.C.C. No. 344/2021 | U/s. 188, 270 of IPC | 2021 | Awaiting report of Summons of witness |

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| 28 | Solapur District /Taluka Malshiras | District Judge-2 & ASJ, Malshiras | Spl.Case 18/2019 | U/s 409, 406, 420, 504, 506, 34 of I.P.C & U/s. 3 of M.P.I.D. Act | 2019 | Awaiting Summons |
| 29 | | | Spl.Case 32/2020 | U/s 406, 420 of I.P.C & U/s. 3 of M.P.I.D. Act | 2020 | Argument of Exhibit |
| 30 | | | Spl.Case 53/2020 | U/s 406, 420 of I.P.C & U/s. 3 of M.P.I.D. Act | 2020 | Argument of Exhibit |
| 31 | | | Spl.Case 54/2020 | U/s 406, 420 of I.P.C & U/s. 3 of M.P.I.D. Act | 2020 | Argument of Exhibit |
| 32 | | | Spl.Case 59/2020 | U/s 406, 420 of I.P.C & U/s. 3 of M.P.I.D. Act | 2020 | Argument of Exhibit |
| 33 | | | Spl.Case 93/2020 | U/s 406, 420 of I.P.C & U/s. 3 of M.P.I.D. Act | 2020 | Argument of Exhibit |
| 34 | | | Spl.Case 01/2022 | U/s 406, 408, 409, 420 34 of I.P.C & U/s. 3 of M.P.I.D. Act | 2021 | B.W. Unready |
| 35 | | | Spl.Case 18/2023 | U/s 406, 420 of I.P.C & U/s. 3 of M.P.I.D. Act | 2023 | Evidence before charge |
| 36 | Solapur District Taluka Malshiras | Jt. CJJD & JMFC, Malshiras | R.C.C. No. 291/2020 | 452,323,504,506,427, 143,147,149,of IPC & 135 of Maharashtra Police Act | 2020 | Awaiting Summons |
| 37 | Solapur District / Taluka Karmala | 2nd Jt. Civil Judge Jr. Division & JMFC, Karmala | R.C.C. No. 86/2019 | 326 134 324 323 504 506 143 147 148 149 120(B) of IPC & 135 of BP Act, 525 Arms Act | 2019 | Stayed by Hon'ble High Court Criminal R.A. 434/2022 Dated – 12.12.2022 |
| 38 | Solapur District / Taluka Barshi | Jt. CJSD & ACJM, Barshi | Cri. M.A. No. 140/2022 | U/s. 409, 406, 420, 465, 467, 468, 471, 447, 34 of IPC | 2022 | Argument on exhibiti 56 |
| 39 | | | Cri. M.A. No. 450/2024 | BNSS 210, 223, 125-A Lok Pratinidhi Act | 2024 | Argument on Exhibit 47 and 51 |
| 40 | | | Cri. M.A. No. 206/2025 | IPC 409, 420, 120-B, 35 & BNS 316(5), 318(4), 61(2), 3(6), BNSS 175(3) 33 (1) (10) | 2025 | Argument on Exhibit 19 & 32 |
| 41 | Solapur District / Taluka Barshi | DJ-1 & ASJ, Barshi | Criminal Revision No.19/2026 (Old Cri. Rev. No. 61/2022) | Cr.P.C. 397 of Cr. P.C | 2022 | transfer notice report received served, V.P. not filed |

| 10. Thane | | | | | | |
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| Sr. No. | Name of District / Taluka | Name of the Court | Name of Subject Cases Pending | | Year of Filing | Stage of Proceedings. |
| | | | Case No. | Sections | | |
| 1 | Thane | DJ-6 & ASJ, Thane | S.C. No. 844/2025 | 143, 147, 148, 149, 324, 325, 326, 332, 353, 427, 504, 506(2) of IPC with Mumbai Police Act u/s. 37(1) (3), 13 | 26-11-25 | Evidence Part Heard |
| 2 | Kalyan | District Judge-2 & Addl. Sessions Judge, Kalyan. | S.C. No.178/24 | 307, 120b, 143, 147, 148, 149, 109, 323, 504 | 10-05-2024 | Filing of Say |
| 3 | | | S.C. No. 217/2022 | 332 IPC | 06-06-2022 | Charge |
| 4 | | | Spl. ACB 02/2006 | Sec. 7 ACB | 04-02-2006 | N.B.W. |
| 5 | | | Spl. ACB 03/2006 | Sec. 7 ACB | 04-02-2006 | N.B.W. |
| 6 | | | S. C. No. 160/2010 | 307 of IPC | 19-07-2010 | Statement U/s 313 of Cr.Pc. |
| 7 | Bhiwandi | District Judge-2 & Addl. Sessions Judge, Bhiwandi. | S.C. No.775/23 | IPC 395,397,427 | 08-03-2016 | Statement U/s 313 of Cr.Pc. |
| 8 | Vasai | District Judge-2 & Addl. S. Judge, Vasai. | S.C. No.177/23 | 353, 325 of I.P.C. | 02-12-2023 | Evidence Part Heard |
| 9 | | | S.C. No.176/23 | 143, 333, 353, 323, 504, 506 of I.P.C. | 02-12-2023 | Statement U/s 313 of Cr.Pc. |
| 10 | | | Cri. Revision No. 07/2024 | U/s.397 of Cr. P.C. | 29-02-2024 | Argument |
| 11 | | | Cri. Revision No. 09/2024 | U/s.397 of Cr. P.C. | 29-02-2024 | Argument |
| 12 | | | Cri. Revision No. 45/2022 | U/s.397 of Cr. P.C. | 18-04-2022 | Argument |
| 13 | | | Cri. Revision No. 46/2022 | U/s.397 of Cr. P.C. | 18-04-2022 | Argument |
| 14 | | | Cri. Revision No. 08/2024 | U/s.397 of Cr. P.C. | 29-02-2024 | Argument |
| 15 | | | Cri. Revision No. 06/2024 | U/s.397 of Cr. P.C. | 29-02-2024 | Partly Argument Heard |
| 16 | Palghar | District Judge-1 & Addl. Sessions Judge, Palghar. | S. C. No. 51/2016 | IPC 143, 144, 147, 149, 336, 380, 384, 395, 430, 436, 447, 452, 353, 332, 120B | 20-10-2016 | 9 witness are examined, A.P.P not taken steps witness absent |

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| 17 | Thane | Jt. C.J.J.D. & J.M.F.C., Thane | SCC 18916/22 | '188, 269, 34 | 02-12-2022 | Awaiting Summons |
| 18 | | | SCC 31827/2024 (Old Case No. SCC 28006/2019) | 188, 37(3), 135 | 26-07-2019 | Awaiting Summons |
| 19 | | | RCC 2238/2020 | 365, 143, 144, 147, 148, 149, 324, 506(2) IPC | 07-12-2020 | Hearing |
| 20 | | | RCC 3249/2025 | 132,131(1), 238(c),3(5) BNS | 18-07-2025 | Charge |
| 21 | | | SCC 18492/2025 | Maharashtra Police Act 37(1) | 25-04-2025 | Awaiting Summons |
| 22 | Bhiwandi | Jt.C.J.J.D.& J.M.F.C., Bhiwandi | Pvt. SCC 2425/14 | 500 | 11-07-2014 | Evidence Part Heard |
| 23 | | | SCC 4602/2014 | Indian Penal Code 447,448,427,143,149 Bombay Police Act 37 (3) 135 | 20.12.20214 | NBW Unready |
| 24 | Kalyan | Jt. C.J.J.D. & J.M.F.C., Kalyan | S.C.C.2617/09 | IPC 171(G), 500, 501, 123(4) | 14-09-2009 | Judgment |
| 25 | Ulhasnagar | CJJD & JMFC, Ulhasnagar | S.C.C. No.178/2025 | BNS 189(2), 190, 351(2), 352 Maharashtra Police Act 37(3), 135 | 04-01-2025 | Plea |
| 26 | Vasai | Jt. C.J.J.D. & J.M.F.C., Vasai | RCC 418/11 | 324, 143, 147, 148, 149, 37(1)(3) 135 | 18-06-2011 | Stayed |
| 27 | | | SCC 3234/08 | IPC 143, 147, 148, 504, 506 | 26-08-2008 | Stayed |
| 28 | | | RCC 267/13 | IPC 143, 146, 147, 149, 323, 353, Mah. Police Act 37(1) 135 | 25-03-2013 | Stayed |
| 29 | | | RCC 120/94 | IPC 147, 148, 149, 452, 323, 506(2), Arms Act- 25(1) (A) | 28-05-1993 | Stayed |
| 30 | | | SCC 1776/97 | IPC 171(b)(e), लोकप्रतिनिधित्व अधिनियम 123 (7) | 21-06-1997 | Stayed |
| 31 | Virar Railway | JMFC Virar (Railway) | RCC 1400035/2015 | 332, 323 | 20-02-2015 | Proclamation |
| 32 | Shahapur | Jt. C.J.J.D. & J.M.F.C,. Shahapur. | SCC 63/18 | Mumbai Police Act 135 | 25-01-18 | Evidence Part Heard |
| 33 | | | SCC 371/16 | IPC 143, 147, 149, 341, 188 | 22-08-15 | Evidence Part Heard |
| 34 | | | P.W.D.V.A. 08/2021 | P.W.D.V. Act. 3, 17, 18, 19, 20, 22, 23 | 08-06-21 | Evidence part Heard |
| 35 | Dahanu | CJJD & JMFC, Dahanu | RCC 175/2016 | IPC 143,149,341,188, 117 | 18-08-18 | Evidence part Heard |

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| 36 | Mira-Bhyandar | Jt. CJJD & JMFC, Mira-Bhyandar | R.C.C./ 12409/2025 (Old No. RCC 942/2022) | 354(A), 506, I.P.C. | 07-03-22 | Evidence before charge |
| 37 | | | SCC 10557/2025 (Old No. SCC 14958/2024) | 143 IPC, 34(1), 135 Maharashtra Police Act | 08-07-24 | Awaiting Summons |
| 38 | | | RCC. 7190/2025 (old No 1023/2017) | Indian Penal Code 120B, 325,452,394,506,34, Code of Criminal Procedure 190 | 23-10-17 | Report |
| 39 | | | RCC 7191/2025 (Old No. 1022/2017) | Indian Penal Code 120B, 342,392,452,504, 506, 34 Code of Criminal Procedure 190 | 23-10-17 | Report |
| 40 | | | SCC 2275/2025 (Old No. 18318/2022) | 188,268,269,270,271 of IPC 51(B) of Disaster Management Act, 11 of Maharashtra Covid-19 Regulations 2020, 37,1(3), 135 of Maharashtra Police Act, 15 of Environment Act | 25-11-22 | Awaiting Summons |
| 41 | | | RCC 2174/2025 (Old No. 3081/24) | 341 of IPC & Maharashtra Police Act 37(1),135 | 20-06-24 | Awaiting Summons |
| 42 | | | RCC No. 11644/2025 | U/s. 4,11,13 of MOFA Act and IPC 406, 420, 504, 506(ii) r/w 34 | 11-12-17 | B.W_Unready |
| 43 | Chikhloli at Ambernath | CJJD & JMFC, Chikhloli at Ambernath | RCC 2015/2025 (Old No. RCC 796/17) | 420, 408, 467, 468, 471, 120(B), 34 | 07-07-17 | Stayed |
| 44 | | | OMA 321/2026 | 156(3) of Cr.P.C. | 09-07-26 | Say |
| 45 | | | OMA 256/2026 | 156(3) of Cr.P.C. | 19-06-2026 | Notice |

| 11. City Civil and Sessions Court, Gr. Bombay | | | | | | |
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| Sr. No. | Name of District / Taluka | Name of the Court | Name of Subject Cases Pending | | Year of Filing | Stage of Proceedings. |
| | | | Case No. | Sections | | |
| 1 | City Civil & Session Court Gr. Bombay | Addl. SessionJudge (Court Room No.54) MP/MLA Spl. | Spl. Case No. 108/2015 | 406, 409, 420, 465, 467, 468, 471, 201, 384, 120 (b), 109, 34 IPC r/w. 7, 8, 13(1) (c) (d), 13 (2) PC Act | 17.11.2015 | Stayed |
| 2 | | | PMLA Spl. Case 4/17 | Sec. 3 r/w/. Sec.4 of PMLA ACT 2002 | 24.02.2017 | Stayed |
| 3 | | | ACB Spl. No. 18/16 | 13(1) (c), 13(1)(d) r/w. 13(2) of ACB Act 1988 r/w. 420, 409, 465, 468, 471, 474, 477 (A), 201, 120(b), 109, 34 IPC | 25.04.2016 | Hearing |
| 4 | | | S.C. 256/21 | 353, 332, 341, 143, 147, 149, 188, 269, 427, 504 of IPC r/w 37, 135 M.P. Act. r/w 3, 4 Epidemic Prevention r/w 3, 4 Prohibition of Damage to the Public Property Act | 05.03.2021 | Evidence Part Heard |
| 5 | | | Spl Case No. 52/2021 | 406, 409, 420, 465, 467, 468, 471, 384, 201, 120(b), 109, 34 of IPC r/w 7, 8, 13(1) (c),(d) Prevention of Corruption Act | 14.01.2021 | Stayed |
| 6 | | | Spl Case No. 485/2021 | 44, 45 rw 3, 4 r/w 70 of Prevention of Money Laundering Act | 29.03.2021 | Evidence Part Heard |
| 7 | | | Spl Case No. 1071/2021 | 3,4 of Prevention of Money Laundering Act | 12.08.2021 | Evidence |
| 8 | | | Spl Case No. 1108/2021 | 3, 4 r/w 70 punishable under section 44,45 of Prevention of Money Laundering Act | 03.09.2021 | Stayed |

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| 9 | City Civil & Sessions Court Gr. Bombay | Addl. SessionJudge (Court Room No.54) MP/MLA Spl. | Spl Case 1089/21 | 45, 2nd proviso of PMLA, 2002 against the above named accused persons for commission of offence of Money Laundering, defined under Section 3 and punishable under Section 4 of the Prevention of Money Laundering Act, 2002 | 23.08.2021 | Hearing before charge |
| 10 | | | Spl. Case 87/2022 | 13(1)(c), 13(1)(d), 13(2) of Prevention of Corruption Act, Sec. 409, 418, 420, 467, 468, 471, 120(B) r/w 34 of IPC | 11.09.2017 and 31.01.2022 | Stayed |
| 11 | | | Spl Case 234/22 | 409, 420, 120(b), 109, 34, 13(1), (c), 13(2) | 08.03.2022 | Stayed |
| 12 | | | Spl. Case 318/22 | 409, 418, 420, 120(b), 467, 468, 471, 34 of I.P.C. | 16.11.2017 And 28.03.2022 | Stayed |
| 13 | | | ACB Spl. Case 52/17 | U.Sec 8 Prevention of Corruption Act 1988 r/w Sec. 214, 386, 342 r/w 34 of IPC | 01.07.2017 | Evidence Part Heard |
| 14 | | | Spl. Case 460/22 | Prevention of Money Laundering Act, 3, 4 rw 70, 44, 45 | 21.04.2022 | Stayed |
| 15 | | | Sessions case 841/22 | 353 and 34 of IPC | 01.10.2022 | Stayed |
| 16 | | | Spl. Case 356/22 | Preventing Money Laundering Act 3, 4 | 17.09.2022 | Hearing before charge |
| 17 | | | Spl. Case 1497/22 | Preventing Money Laundering Act 3, 4 rw 70, 44, 45 | 20.12.2022 | Evidence |
| 18 | | | Spl.Case 107/23 | 409, 418, 420, 120(b), 467, 468, 471, r/w 34 of I.P.C., 13 (1) (c), 13 (1) (d), 13 (2) of Prevention of Corruption Act. | 05.11.2020 And 30.01.2023 | Stayed |
| 19 | | | Spl. Case 108/23 | 409, 418, 420, 120 (b), r/w 34 of I.P.C. | 24.11.2016 And 30.01.2023 | Stayed |

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| 20 | City Civil & Sessions Court Gr. Bombay | Addl. Sessions Judge MP/MLA Special Court (Court Room No.54) | CBI Spl. No. 568/22 | 120 B IPC r/w 384 of IPC and 7 of PC Act, 1988 (As amended in 2018 as substantive offences thereof) | 02.06.2022 | Hearing on charge |
| 21 | | | Spl Case No. 2604/2024 | 406, 409, 465, 467, 468, 471, 709, 120B, 34, 411, of IPC and 13 (1) (c) (D), 13(2) of Prevention of Corruption Act. | 23-12-2024 | Stayed |
| 22 | | | S.C. 1030/2024 | 417, 420, 467, 468, 471, 120, (B), 34 of IPC | 20-12-2024 | Evidence Part Heard |
| 23 | | | MPID Spl. Case 638/2025 | 409, 417, 420, 463, 465, 467, 468, 471, 472, 477, 201, 120b, 34, 3, rw 147 | 28-03-2025 | Evidence Part Heard |
| 24 | | | ACB Spl. Case 915/2025 | 13(1) (d), 13(2), 15, 109 of IPC | 03-05-2025 | Stayed |
| 25 | | | Spl. Case No. 814/2026 | Section 406, 408, 409, 420, 468, 471, 109, 120(B), 465, 467, 474 r/w 34 of IPC and 3, 4, 5 of MPID Act | 11.05.2026 | Order on Bail Application |

| 12. Chief Judicial Magistrate, Mumbai | | | | | | |
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| Sr. No. | Name of District / Taluka | Name of the Court | Name of Subject Cases Pending | | Year of Filing | Stage of Proceedings. |
| | | | Case No. | Sections | | |
| 1 | Chief Judicial Magistrate, Mumbai | Judicial Magistrate (First Class) 25th Court, Mazgaon, Mumbai<br><br>(Special Court Dealt With M.P. / MLAs Cases<br><br>SPECIAL COURT | 59/SW/2018 (Old C.C.No. 11/SW/2008) | 153, 153A, 336, 441, 499, 500, 504, 505(c), 506(2) of IPC | 2008 | Stayed by Hon'ble Sessions Court Cri.Rev.Appl. No.1265/23 Dtd.08/01/24 |
| 2 | | | 02/SS/2023 | 500,501 of IPC | 2023 | Stayed by Hon'ble High Court vide Cri. Writ Pet. No.4086/25 Dtd.22/08/25 |
| 3 | | | 102/SS/2023 | 500 of IPC | 2023 | Application for issuance of NBW – Take proper steps - Case is adj for steps of applicant |
| 4 | | | 1003/PS/2024 | U/s. 188 of IPC r/w.37 (1) (3), 135 M.P. Act | 2024 | Adj. For P.W. No.1 |
| 5 | | | 648/SS/2024 (Old C. C. No. 77/SS/2023) | 500 of IPC | 2023 | Adj. For of C.W. No.1. |
| 6 | | | 649/SS/2024 (Old C. C. No. 207/SS/2023) | 499, 500 R/w 34 IPC | 2023 | Adj. For report U/s 202 Cr.P.C. |
| 7 | | | 913/PW/2024 Re-registered as 4337/PS/2025 | 188 of IPC r/w.33(N), 37(E) M.P. Act | 2024 | Adj. For evidence of P.W. No.7 |
| 8 | | | 673/PW/2025 | 79, 356(2) of BNS | 2025 | Statement recorded Adj. For Argument |
| 9 | | | 41/SS/2026 | 356 BNS, 2(h) BNSS | 2026 | Adjourned granted. Adj for Reply on notice issued as per sec. 223 BNS |
| 10 | | | 3439/PS/2026 | 10(2), 37(3), 135 Maharashtra Police Act 1951 | 2026 | Appearance for accused |

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| 10 | Chief Judicial Magistrate, Mumbai | Judicial Magistrate (First Class) 40th Court, Girgaon, Mumbai<br><br>DESIGNATED COURT | 6200/SS/2021 (Old C.C. No. 11583/SS/2019, 3177/SS/2020 & 67/Misc/2018)) | U/Sec. 500 of IPC | 2018 | Stayed by Hon'ble High Court, Bombay Cri.Writ Pet. no. 4391/2021 dtd.22/11/2021. |
| 11 | | | 82/M/1998 | 193, 199, 200, 201, 202, 403, 406, 407 IPC | 1998 | For Steps |
| 12 | | | 83/M/1998 | 109, 166, 217, 403, 406, 409, 120 (B) of IPC | 1998 | For Steps |
| 13 | | | 603/MISC/2024 (Old No. 1413/MISC/19) | 420, 34 of IPC | 2019 | For report |
| 14 | | | 466/PW/2024 (Old C. C. No. 56/PW/2022) | 199,200,406,417,420, 465,468,471,120B INDIAN PENAL CODE | 2024 | Part Heard |
| 15 | | | 1335/PS/2025 (old C.C. No. 5289/PS/2023 2270/PS/2020) | 294(B) of IPC | 2020 | Judgment |
| 16 | | | 3344/PS/2025 | Bharatiya Nyaya Sanhita 189(1), 189(1)(A), 189(1)(B), 189(1)(E), 189(2), 189(3), 190, 126(2) of BNS r/w. 37(1), 135 MP act | 2025 | Not Heard |
| 17 | | | 143/PW/2026 (old C.C. No. 155/Misc/2026) | 189(2),352,353(1)(B) of BNS r/w. 37(1),135 of MP act | 2026 | Not Heard |

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| 18 | Chief Judicial Magistrate, Mumbai | ACJM, 09th Court, Bandra, Mumbai<br><br>DESIGNATED COURT | 310/SS/2023 (Old C. C. No. 315/SS/2020) | U/s.499, 500 of IPC | 2020 | Not Heard |
| 19 | | | 311/SS/2023 (Old C.C. No. 1822/SS/2020 624/SS/2018) | U/sec. 500 of I.P.C. | 2017 | Hearing |
| 20 | | | 129/SW/2023 (Old C.C. No. 99/SW/2023 555/SW/2021) | 354(d), 499, 500, 509 of IPC | 2021 | Not Heard |
| 21 | | | 2068/PW/2023 (Old C.C. No. 260/PW/2023 & 283/PW/2010) | U/s. 341, 143, 145, 147, 149, 188 IPC r/w.135 M. P. Act | 2010 | Not Heard |
| 22 | | | 2175/PW/2023 (Old C.C. No. 261/PW/2023 1863/PW/2015) | U/s. 500, 505, 506 IPC | 2015 | |
| 23 | | | 166/SW/2024 (Old C.C. no. 1955/Misc/2024) | 505 (2) r/w 34 and 120 IPC | 2024 | Not Heard |
| 24 | | | 95/SW/2025 | 175, 176,123,125(A), 127(A) of BNS | 2025 | For Verification |
| 25 | | | 538/PW/2026 | U/s 406, 409, 420 r/w 34 of IPC | 2026 | Not Heard |
| 26 | | | 988/PW/2026 (Old CC No.77/PW/2015) | U/s 3, 25, 30 Bombay Sales Act | 2015 | Hearing |

| 1. North Goa | | | | | | |
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| Sr. No. | Name of District / Taluka | Name of the Court | Name of Subject Cases Pending | | Year of Filing | Stage of Proceedings. |
| | | | Case No. | Sections | | |
| 1 | North Goa | Principal District and Sessions Judge | SCORS 4/2014 | U/s 143, 147, 148, 149, 153, 324, 325, 326, 332, 333, 427, 435, 3 Prevention of Damage to Public Property | 29/01/14 | Trial |
| 2 | | | PMLA 1/2019 | U/s 45 & 3 Of Prevention of Money Laundering Act, 2002. | 06/05/19 | Arguments Before Charge |
| 3 | | | SCORS 83/2024 | U/s 408, 409, 419, 463, 464, 468, 471, 420B of IPC | 19/11/24 | Arguments Before Charge |
| 4 | | District Judge-1 & ASJ, Mapusa | PMLA/1/2018 | U/s 3 of Prevention of Money Laundering Act, 2002. | 2018 | Clarification |
| 5 | | | SPCC/6/2019 | U/s 120B, 201 IPC & u/s 7, 8, 9, 13 of Prevention of Corruption Act. | 2019 | Arguments |
| 6 | | | Spl.Crim.Case (Corruption) No. 3/2022 | U/s 7, 13(1)(a)(d), 13(2) of Prevention of Corruption Act. | 2022 | Appearance |
| 7 | | SCJ & JMFC, 'A' Court, Mapusa | IPC/240/2026 | 189(2), 329(3), 351, 352 BNS | 2026 | Appearance |

| 2. South Goa | | | | | | |
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| Sr. No. | Name of District / Taluka | Name of the Court | Name of Subject Cases Pending | | Year of Filing | Stage of Proceedings. |
| | | | Case No. | Sections | | |
| 1 | Salcete South Goa | Principal District & Sessions Judge | CRRA/20/2026 | 138 of NIA | 30.04.2026 | Final Argument |
| 2 | | | CRRA/26/2026 | 189 (2) (3),190 126(2), 285, 351(3),351(2) r/w 191(2) and 8B of The National Highway Act of India. | 09.06.2026 | Order |
| 3 | | | CRMA/48/2026 | 138 of NIA | 16.06.2026 | Appearance |
| 4 | | Chief Judicial Magistrate First Class at Margao | CC 209/S/2017 | u/s 448, 384, 506(ii) r/w 34 of IPC | 21-08-2017 | Trial Evidence |
| 5 | | | CC 25/S/2022 | U/s 143, 341, 353 r/w 149 of IPC | 17.02.2022 | Steps |
| 6 | | | CC 86/S/2022 | U/s 407, 465, 468, 471, 472, 420, 201 r/w 120-B of IPC | 04.04.2022 | Order |
| 7 | | | 519/NI/2022 | U/s 138 N.I. Act | 26.12.2022 | Report |
| 8 | | | 55/P/2023 | u/s 195 of the Code of Cr.PC | 15.03.2023 | Say/Reply/Arguments |
| 9 | | | AOA/ 771/2024/A | U/s 146, 147 & 174(a) | 16.11.2024 | Appearance |
| 10 | | | 7/S/2025/A | U/s 189(2),(3), 190, 126(2), 285, 351(3) 351(2) r/w 191(2) of BNS and sections 8B the National Highway Act of India. | 07.01.2025 | Report |
| 11 | | | 171/S/22/A | u/s 143, 145, 341, r/w 149 IPC | 14.06.2022 | Trial Evidence |
| 12 | | | 265/OA/2025 | U/s 138 N.I. Act | 07.11.2025 | Report |
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| 3. Diu | | | | | | |
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| Sr. No. | Name of District / Taluka | Name of the Court | Name of Subject Cases Pending | | Year of Filing | Stage of Proceedings. |
| | | | Case No. | Sections | | |
| 1 | Diu | CJM, Diu | RCC No. 23/2025 | 79, 351(2) 352 of BNS | 2025 | Evidence PW No.1 |

| 4. Daman | | | | | | |
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| Sr. No. | Name of District / Taluka | Name of the Court | Name of Subject Cases Pending | | Year of Filing | Stage and details of Proceedings by which stay has been granted |
| | | | Case No. | Sections | | |
| 1 | Daman | Sessions Court, Daman | Criminal Appeal No.13/2026 | 374(3) of BNS | 2026 | Hearing |
| 2 | | | Criminal Appeal No. 14/2026 | 419 of BNS | 2026 | Hearing |
| 3 | | Chief Judicial Magistrate Daman | R.C.C. 29/2018 | U/s. 406, 420, 468, 471, 120B of IPC | 2018 | Final Argument |
| 4 | | | R.C.C. 31/2020 | U/s. 509 of IPC | 2020 | Evidence Part Heard |
| 5 | | | R.C.C. 02/2022 | U/s. 143, 149, 188, 505, 505(2), 153(A) of IPC | 2022 | Evidence Part Heard |
| 6 | | | S.C.C. 134/2019 | U/s. 153 IPC | 2019 | Evidence |
| 7 | | | R.C.C. 53/2026 | U/s. 353(1), 353(2) IPC | 2026 | Charge |

| 5. Dadra and Nagar Haveli, Silvassa | | | | | | |
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| Sr. No. | Name of District / Taluka | Name of the Court | Name of Subject Cases Pending | | Year of Filing | Stage of Proceedings. |
| | | | Case No. | Sections | | |
| 1 | Silvassa, D & NH | Civil Judge (S.D.) and Chief Judicial Magistrate, Silvassa | RCC No.08/2022 | 505(2) of IPC, 125 of Representation of the People Act | 20-01-22 | Further Arguments |